

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO.209/2019

IN THE MATTER OF:

M. FATMI

...APPLICANT

VERSUS

**DISTRICT MAGISTRATE,
GHAZIABAD & ORS.**

...RESPONDENTS

WITH

**(STATUS REPORT ON BEHALF OF RESPONDENT NO.2 i.e.
EXECUTIVE OFFICER OF NAGAR PALIKA PARISHAD
LONI, IN COMPLIANCE BASED ON THE
RECOMMENDATIONS IN ORDER DATED 30.07.2020)**

**WITH
[PAPER BOOK]
[FOR INDEX: KINDLY SEE INSIDE]**

**ADVOCATE FOR THE RESPONDENT NO.2:
CHAUDHARY SANJEEV KUMAR**

INDEX

<u>SERIAL NUMBER</u>	<u>PARTICULARS</u>	<u>PAGE NUMBER</u>
1.	Index	1-2
2.	Status Report on behalf of respondent No.2 i.e. Executive Officer of Nagar Palika Parishad Loni, in compliance based on the recommendations in order dated 30.07.2020 along with the affidavit.	3-10
3.	<u>Annexure-A:</u> Copy of the last order of the Hon'ble Tribunal, dated 30.07.2020	11-16
4.	<u>Annexure-B:</u> True copy of the photograph showing segregation for disposal of legacy waste	17-18
5.	<u>Annexure-C:</u> True copy of the photograph of the landfill site located at Meerpur Hindu	19-22
6.	<u>Annexure-D Colly:</u> True copy of the photographs of the daily activities as per MSW Rules 2016 in Loni	23-33
7.	<u>Annexure-E Colly:</u> True copy of the photograph of awareness campaigns run by answering respondent with NGOs, Schools and RWAs	34-38
8.	<u>Annexure-F Colly:</u> A true copy of the Gazette alongwith the photographs of the posters	39-44
9.	Proof of service	45
10.	Vakalatnama	46

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EXECUTIVE OFFICER OF NAGAR PALIKA PARISHAD
LONI, IN COMPLIANCE BASED ON THE
RECOMMENDATIONS IN ORDER DATED 30.07.2020**

MOST RESPECTFULLY SHOWETH:

1. That vide order dated 30.07.2020 this Hon'ble Tribunal was pleased to direct the Respondent No. 2 i.e. Executive Officer of Nagar Palika Parishad Loni, to file a status report based on the recommendations given in the order for compliances undertaken on their end as per the directions of this Hon'ble Tribunal. True Copy of the last order dated 30.07.2020 is annexed herewith as **ANNEXURE-A**.

2. That Ms Shalini Gupta, currently posted as Executive Officer, Nagar Palika Parishad, Loni, hence respectfully submits the status report for compliances as per the official records, the below mentioned are the issues as directed by the Hon'ble tribunal in its previous order dated 30.07.2020:

S.NO.	ISSUE	COMPLIANCE
1.	<p>What is the current status of setting up of the dumping site cum processing facility and remediation of Legacy waste? Principal Secretary was directed to personally monitor the timelines. Kindly present the status report in this regard.</p>	<p>It is most respectfully submitted that Meerpur Hindu landfill site is located approximately 7 km away from the population. Total land allocated for setting up of landfill is 120 acres. This enormous 120 acres (8.2 hectares) of land has a proposed plan for setting up a waste-to-energy plant having capacity of 275 MTD.</p> <p>The screening of legacy waste is being carried out after following stabilization of organic fraction The different EMP activities like water sprinkling, green area development and leachate management plan has been implemented at site and the local rack pickers are collecting the non degradable plastic in glass waste. True copy of the photograph showing segregation for disposal of legacy waste is annexed as ANNEXURE-B.</p> <p>Further, it is most respectfully submitted with regard to the bioremediation of Legacy</p>

		<p>Waste is under process and is taken care by Nagar Palika Parishad, Legacy waste disposal work has been resumed from 10 October 2020 that was halted due to rainy season by the committee, in which work under progress at the site and expected progress will be made in the next 04 months.</p>
<p>2.</p>	<p>It was directed that the Authorities should be vigilant in future while selecting the sites for construction of the landfill sites so that there should be no objections from the nearby residents leading to undue delay as has happened in this case. What steps have been taken in this regard?</p>	<p>It is most respectfully submitted that keeping in view the requirements mentioned in the MSW Rules 2016, the permanent landfill site has been taken into possession peacefully by the answering respondent. That the Meerpur Hindu landfill site is located approximately 7 km away from the population. Total land allocated for setting up of landfill is 120 acres. This enormous 120 acres (8.2 hectares) of land has a proposed plan for setting up a waste-to-energy plant having capacity of 275 MTD.</p> <p>C & DS, Unit-31 of Uttar Pradesh Jal Nigam, Ghaziabad, in connection with their point</p>

		<p>has said that the work of Solid Waste Management Plant in Meerpur Hindu has been started from 20 November 2020 and at present, 45 percent is complete. The work will be completed by 31 May 2021. True copy of the photograph of the landfill site located at Meerpur Hindu is annexed herewith as ANNEXURE-C.</p>
3.	<p>What is the current status of solid waste management in Nagar Palika Loni, District Ghaziabad?</p>	<p>It is respectfully submitted that, the previous contractor was prosecuted for not complying with MSW Rules, 2016, by UPPCB. Therefore after following the due process of E-tendering, M/s Guruji Infrastructure Pvt. has been awarded with the contract of solid waste management in the LONI Nagar Palika Parishad.</p> <p>In relation to this issue, it is to be made aware that in the present time, the work of cleaning the system of the body is being executed by M/s Guruji Infrastructure Pvt. Ltd. According to the contract made by the said firm with the body, primary and secondary sweeping is being done by</p>

		<p>100% door to door collection, segregation at source, avoid water logging, cleaning of silt in drain/nala. Maintenance of dump site, collection & transportation etc. is being done and the garbage is carried by the covered vehicles having green tarpaulin and taken to dumping site. In this regard, the oversight committee has been informed through PPT via VC on 25.01.2021. True copy of the photographs of the daily activities as per MSW Rules 2016 in Loni is annexed herewith as ANNEXURE-D Colly.</p>
5.	<p>What are the long term measures taken to prevent occurrence of such instance in future?</p>	<p>Regarding the said issue, the Hon'ble court would be pleased to know that Meerpur Hindu has been allocated with a permanent and stable site in which the construction work of Solid Waste Management Plant is in progress. Processing work will be done on the said land and it will also be ensured that legacy waste is not collected in future.</p> <p>Further, continuous efforts will be made to widen wakefulness</p>

		<p>among the people as well as contractors through various awareness drives. The department will also make various efforts to collaborate with local NGOs and schools to ensure community involvement and participation in civic duties. In addition to this, the local residents and the contractors involved will also be made aware by fine and penalty procedures. The wrongdoers in any case will be duly penalized as per the rules. True copy of the photograph of awareness campaigns run by answering respondent with NGOs, Schools and RWAs is annexed herewith as ANNEXURE-E Colly.</p>
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Further, the answering respondent has taken steps to comply with the directions of the Hon'ble Tribunal to impose penalties on regular offenders who are environmental polluters. A true copy of the Gazette Notification of the Nagar Palika Parishad Loni, which was notified on 02.03.2019 alongwith awareness on penalty issues have been reflected through banners & posters. A true copy of the Gazette alongwith the photographs of the posters is annexed herewith as **ANNEXURE-F Colly.**

PRAYER:

It is respectfully prayed that the answering respondent has taken utmost sincere efforts to comply with the orders directed by the Hon'ble Tribunal. Hence the present status report may kindly be taken on record.



RESPONDENT NO.2

New Delhi:

Dated: 27.2.21

Through



CHAUDHARY SANJEEV KUMAR
ADVOCATE

D-21, L.G.F., JANGPURA EXTN.
NEW DELHI-110014

MOBILE: 9312882561

EMAIL: sanjeevchaudhary11@yahoo.com.

BEFORE THE NATIONAL GREEN TRIBUNAL,
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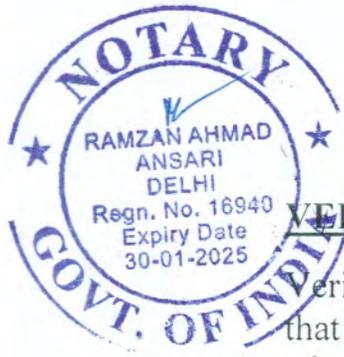
...RESPONDENTS

AFFIDAVIT

I, Shalini Gupta, D/o Shri S.P. Gupta, aged about 43 years, presently posted as Executive Officer, Nagar Palika Prishad, Loni, district-Ghaziabad, Uttar Pradesh, do hereby solemnly affirm and state as under:

1. That I, the above named deponent, am well conversant with the facts of the present case based on official records and I am duly authorized to swear the present affidavit.
2. That the accompanying status report has been drafted by my counsel under my instructions and the contents thereof are true and correct to my knowledge based on official records. The annexure are true copies of their respective originals.
3. That the contents of the accompanying status report are true and correct to the best of my knowledge and belief and no part of it is false and nothing has been concealed.

DEPONENT



VERIFICATION:

27 FEB 2021

Verified and signed at New Delhi on the ___ day of March, 2021, that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed.



Solemnly affirmed before me readover and explained to the deponent admitted as correct

Oath Commissioner, New Delhi

DEPONENT

27 FEB 2021

CERTIFIED THAT THE DEPONENT has solemnly affirmed before me at Delhi that the contents of the affidavit which have been read & explained to him are true and correct to his knowledge.

Notary Public, Delhi

27 FEB

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 209/2019

(With report dated 10.07.2020)

M. Fatmi

Applicant(s)

Versus

District Magistrate Ghaziabad & Ors.

Respondent(s)

Date of hearing: 30.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent(s): Mr. Pradeep Misra and Mr. Daleep Dhyani, Advocates for UPPCB
Mr. Sanjeev Choudhary, Advocate for R-2
Ms. Priyanka Swami, Advocate for State of UP
Mr. Deepak Kumar, Principal Secretary, Urban Development
Mr. Ajay Shankar, DM Ghaziabad

ORDER

1. This order is being passed in continuation of order dated 26.02.2020. The issue for consideration is the remedial action against illegal dumping of garbage by Nagar Palika, Loni, District Ghaziabad, Uttar Pradesh.

2. Vide order dated 02.04.2019, a factual and action taken report was sought from the Uttar Pradesh State Pollution Control Board (UPSPCB) and the District Magistrate, Ghaziabad. Report dated 25.05.2019 was considered vide order dated 08.08.2019 and in view of acknowledged fact situation of illegal dumping and burning of garbage, further action taken report was required to be furnished.

3. The matter was last considered on 26.02.2020 in the light of report of the Principal Secretary, Urban Development, Uttar Pradesh dated 25.02.2020. The Tribunal found that the State had failed to perform its duty inspite of repeated directions and further effectives steps were required, the relevant observations are:

***“15. In view of above, we grant two months’ time for effectively implementing the Rules failing which this Tribunal will have no option except to direct coercive action personally against the Principal Secretary. The Principal Secretary, Urban Development may remain present in person with the compliance status along with the District Magistrate, Ghaziabad and the Executive Officer, Municipal Council, Loni on the next date.*”**

16. The Committee headed by Justice S.K. Singh, former Judge, Allahabad High Court may also send its report in the matter before the next date by e-mail at judicial-ngt@gov.in.

17. A copy of this order be sent to Committee headed by Justice S.K. Singh, former Judge, Allahabad High Court, the District Magistrate, Ghaziabad and the Executive Officer, Municipal Council, Loni by e-mail for compliance.”

4. In view of above, action taken reports have been filed by Nagar Palika Parishad Loni on 23.07.2020, by the Department of Urban Department, Govt. of UP dated 28.07.2020 and by the Oversight Committee on 10.07.2020. We may only refer to the report of the Oversight Committee:

***“Compliance report of Urban Development Department dated 29.06.2020:*”**

In regard to the order of Hon'ble NGT the Executive officer Nagar Palika, Loni, District Ghaziabad, Uttar Pradesh has submitted the compliance report to the Oversight Committee, Lucknow. The details are as follows:

1. ***Old dumping site of Ahmad Nagar Navada site, Nagar Palika, Loni, District Ghaziabad, Uttar Pradesh:*** This dumping site in Ahmad Nagar Navada was earlier used by Nagar Palika Parishad, Loni for disposing of waste. However, the dumping on the site has been stopped and no fresh waste is being dumped

on the site. The report of UPPCB dated 13.09.19 also concurs with the same that no fresh waste is being found in inspection. For the legacy waste accumulated on the site over past years, the Nagar Palika Parishad Loni was directed to execute plant for the scientific treatment of the legacy waste as per CPCB guidelines of March 2019 related to treatment of legacy waste.

- For the treatment of the legacy waste accumulated on the site over past years, an advertisement for calling e-tender was published on 23.03.2020 (Annexure 1).
- On 01.04.2020, Muskan Jyoti Samiti quoted the minimum price and got the tender. On 17.04.2020, the Executive officer issued a letter for the estimation of the legacy waste on-site on 20.04.2020 (Annexure 2).
- The legacy waste was estimated to be 72072 MT on the site (Annexure 3).
- On 4.05.2020, Muskan Jyoti Samiti was asked to submit a time-bound action plan through a letter by Executive officer (Annexure 4).
- On 20.05.2020, Principal Secretary, Urban Development in his letter to Managing Director, Jal Nigam requested for the re-estimation of the legacy waste within 15 days (Annexure 5).
- Urban Development Department assured the Oversight Committee in the meeting on 30.6.20 that the legacy remediation work will be completed in 6 months.

2. **Current Waste Dumping on Site Nithora Road: The current waste dumping is taking place at Nithora Road site.** However, permission from the State Pollution Board is pending. On 20.02.2020, Nagar Palika Parishad Loni has applied for the permission to UPPCB (Annexure 6).

- It was also informed that the waste lying at the **Nithora Road site** will be treated at the Material Recovery Facility (MRF) proposed at Kasim Vihar Pani ki Tanki, Loni. The tender details are annexed as Annexure 7, the treatment facility is likely to be functional within three months as informed by EO, Nagar Palika Parishad, Loni, Ghaziabad.

3. **Sanction of Scientific Landfill Management and Processing Facility at Mirpur Hindu:** The state government has already sanctioned Rs. 5.31 Crore of fund for development of scientific landfill site and processing facility for Nagar Palika Parishad Loni. The Fund has been released in the year 2009 to the executing agency CNDS, UP Jal Nigam.

- There were objections from the nearby residents on the construction of the scientific landfill site and Solid waste processing facility at the selected site. So possession of the said land could not be taken

for so many years. However, now the District Magistrate with the help of police force has managed to get the land on 12/June/2020 (Annexure 8, 9). The site photos are annexed in Annexure 10.

- Earlier Jal Nigam had prepared a DPR of 125TPD which they are revising to 300 TPD. They will be able to do it by 15.07.2020.
 - The work of construction of boundary wall around this land is in progress. During the meeting of the Oversight Committee held on 30.06.2020, it was informed that after completing the work of boundary wall they shall make efforts to start the processing facility within 8 months.
4. **Transportation of Solid Waste in open vehicles:** It is submitted by the Nagar Palika Parishad that the waste is being collected and transported in covered vehicles. Nagar Palika **Parishad, Loni has contracted out the work of door to door collection and transportation** to an agency. The geo-tagged photos are annexed in Annexure-11.
5. **Prosecution:** During the meeting of Oversight Committee it was informed that:
- UPPCB has granted sanction for prosecution against M/s Aryan Group of Guard Services, Lucknow and the file is in process.
 - The Member Secretary, UPPCB, informed that on 22nd May 2020, letter for according sanction under section 197 of CrPC for prosecution of the erring officers has been sent to the Urban Development Department and permission from the appropriate authority is awaited.

Recommendations:

In the view of above, we recommend as follows:

1. **Principal Secretary will personally monitor the timelines given both for setting up of the dumping site cum processing facility and remediation of Legacy Waste.**
2. The Authorities should be vigilant in future while selecting the sites for construction of the landfill site so that there should be no objections from the nearby residents leading to undue delay as has happened in this case.
3. Keeping in view the direction of Hon'ble Apex Court and Hon'ble NGT in O.A. No. 606/2018 dated 07.01.2020, and O.A. No. 209/2019 on 26.02.2020, the Chief Secretary is required to submit a quarterly compliance report in respect of significant

environmental issues to Hon'ble NGT with a copy to CPCB.

- 4. *The Chief Secretary may be asked to send a copy of the quarterly compliance report to the Oversight Committee for proper monitoring.*

The Oversight Committee has considered the issue of illegal dumping of garbage by Nagar Palika, Loni, District Ghaziabad, UP in this report. This issue has been elaborately dealt with also in the order of Hon'ble NGT dated 10.01.2020 passed in OA No. 606/2018 in re: Compliance of Municipal Solid Waste Management Rules, 2016. The Committee report on OA No. 606/2018 is being sent separately.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee."

- 5. In view of above report from the Oversight Committee, it is not necessary to refer to the reports of Nagar Palika Parishad Loni and the Department of Urban Department. We accept the recommendations of the Oversight Committee and issue directions in terms thereof. The Oversight Committee may send its further report of status of compliance as on 31.12.2020 before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF

A copy of this order be sent to the Oversight Committee by e-mail.

List for further consideration on 05.02.2021.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

July 30, 2020
Original Application No. 209/2019
DV

ANNEXURE - B'
(Colly) 17



Unnamed Road, DLF Ankur Vihar, Delhi, 201102, India
Delhi
Delhi
India
19°C
66°F



Unnamed Road, DLF Ankur Vihar, Delhi, 201102, India
Delhi
Delhi
India
19°C
66°F



40 Feet Rd, DLF Ankur Vihar, Ghaziabad, Uttar Pradesh 201102, India
Ghaziabad
Uttar Pradesh
India
17°C
63°F



Ghaziabad
Uttar Pradesh
India
17°C
63°F



D10, कमाल विहार एक्सप्रेसवे, करावल नगर, नई दिल्ली, दिल्ली 110090, भारत

नई दिल्ली
दिल्ली
भारत

17°C
63°F



40 फीट मार्ग, DLF अकुर विहार, गाजियाबाद, उत्तर प्रदेश 201102, भारत

गाजियाबाद
उत्तर प्रदेश
भारत

17°C
63°F



D10, कमाल विहार एक्सप्रेसवे, करावल नगर, नई दिल्ली, दिल्ली 110090, भारत

नई दिल्ली
दिल्ली
भारत

16°C
61°F



D10, कमाल विहार एक्सप्रेसवे, करावल नगर, नई दिल्ली, दिल्ली 110090, भारत

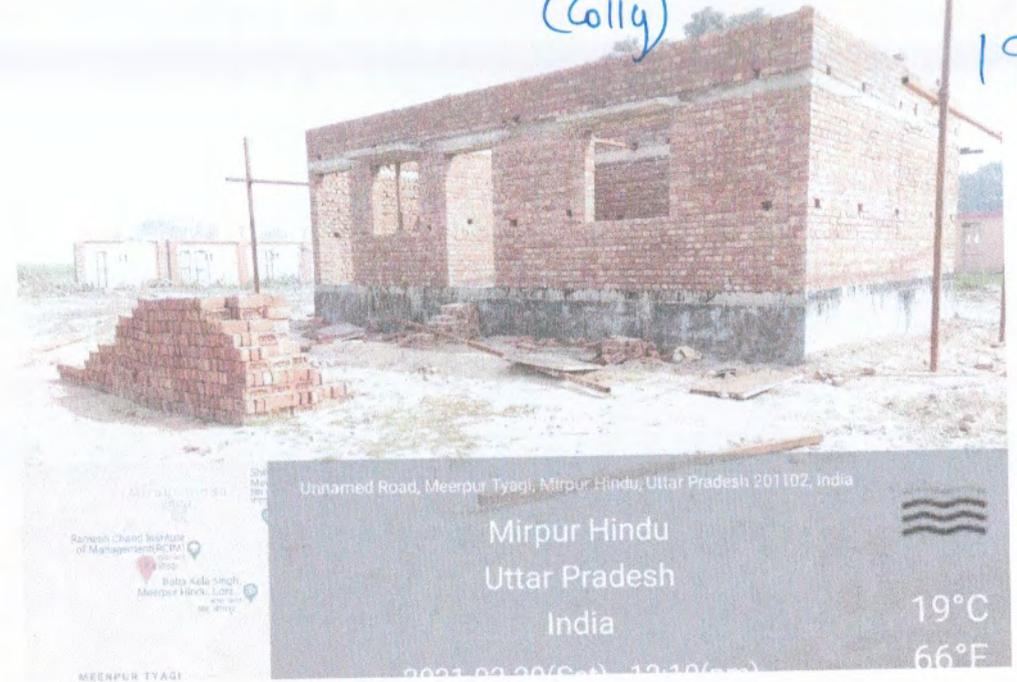
नई दिल्ली
दिल्ली
भारत

16°C
61°F

ANNEXURE - 'C'
(Colly) 19



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India
 Mirpur Hindu
 Uttar Pradesh
 India
 16°C
 61°F



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India
 Mirpur Hindu
 Uttar Pradesh
 India
 19°C
 66°F



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India
 Mirpur Hindu
 Uttar Pradesh
 India
 16°C
 61°F



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India
 Mirpur Hindu
 Uttar Pradesh
 India
 16°C
 61°F



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India

Mirpur Hindu
Uttar Pradesh
India

16°C
61°F

2021-02-20(Sat) 11:29(am)



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India

Mirpur Hindu
Uttar Pradesh
India

16°C
61°F

2021-02-20(Sat) 11:27(am)



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India

Mirpur Hindu
Uttar Pradesh
India

16°C
61°F

2021-02-20(Sat) 11:32(am)



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India

Mirpur Hindu
Uttar Pradesh
India

16°C
61°F

2021-02-20(Sat) 11:40(am)



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India

Mirpur Hindu
Uttar Pradesh
India

19°C
66°F

2021-02-28 (Sat) 12:06 (am)



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India

Mirpur Hindu
Uttar Pradesh
India

16°C
61°F

2021-02-28 (Sat) 11:42 (am)



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India

Mirpur Hindu
Uttar Pradesh
India

16°C
61°F

2021-02-28 (Sat) 11:27 (am)



Unnamed Road, Meerpur Tyagi, Mirpur Hindu, Uttar Pradesh 201102, India

Mirpur Hindu
Uttar Pradesh
India

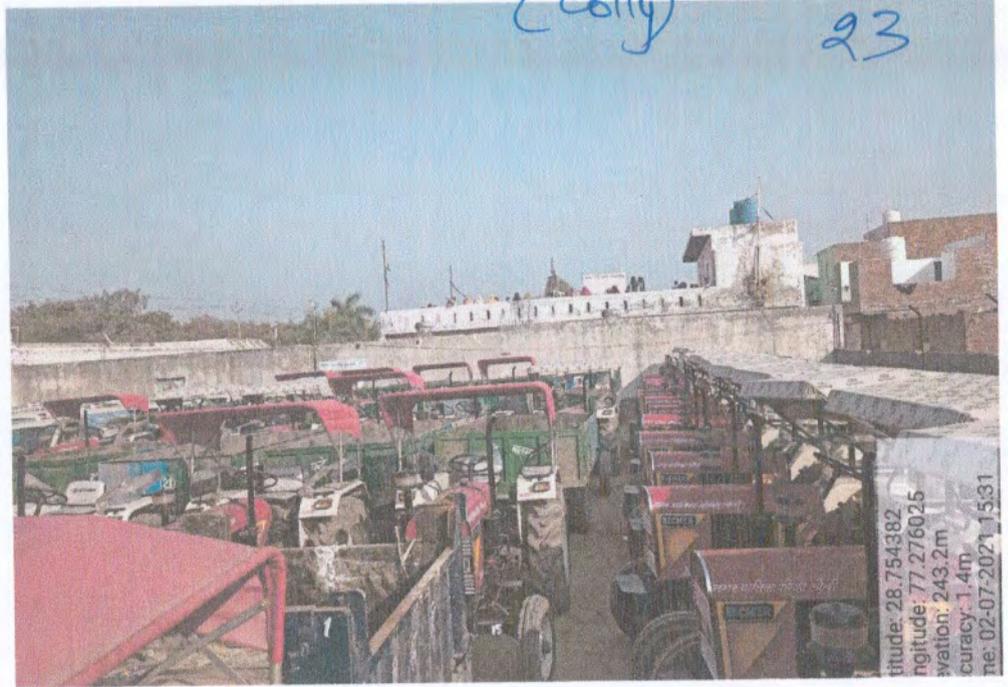
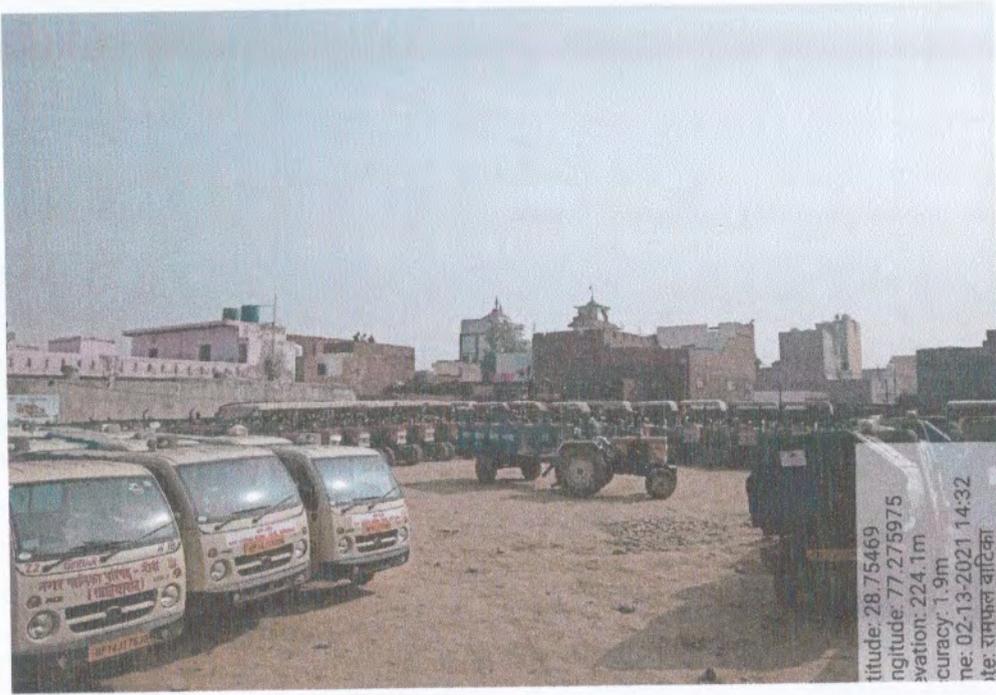
19°C
66°F

2021-02-28 (Sat) 12:00 (am)



ANNEXURE - D
(Colly)

23





titude: 28.754535
ngitude: 77.276282
vation: 271.7m
curacy: 2.1m
ne: 02-05-2021 15:01



titude: 28.754382
ngitude: 77.275922
vation: 229.5m
curacy: 5.7m
ne: 02-15-2021 15:35
ite: ramphal vatika parking



ne: 01-28-2021 11:12
ite: ramphal vatika



titude: 28.754628
ngitude: 77.276055
vation: 237.7m
curacy: 1.8m
ne: 02-02-2021 14:48
ite: parking



25



Latitude: 28.754638
Longitude: 77.276008
Elevation: 247.0m
Accuracy: 2.0m
Time: 02-03-2021 14:25
Site: poklend



Latitude: 28.75458
Longitude: 77.276062
Elevation: 249.6m
Accuracy: 1.8m
Time: 02-11-2021 15:04
Site: रामपल्ल वाटिका



Unnamed Road, Loni Dehat, Uttar Pradesh 201102, India
Loni Dehat
Uttar Pradesh
India
2021-02-20(Sat) 12:29(pm)



Chirodi Rd, Loni Dehat, Uttar Pradesh 201102, India
Loni Dehat
Uttar Pradesh
India
2021-02-20(Sat) 12:34(pm)



Unnamed Road, Loni Dehat, Uttar Pradesh 201102, India
Loni Dehat
Uttar Pradesh
India
2021-02-20(Sat) 12:31(pm)



Chirodi Rd, Loni Dehat, Uttar Pradesh 201102, India
Loni Dehat
Uttar Pradesh
India
2021-02-20(Sat) 12:49(pm)



Gali Number 5, Loni Dehat, Uttar Pradesh 201102, India



Loni Dehat
Uttar Pradesh
India

2021-02-20(Sat) 12:49(pm)



Unnamed Road, Loni Dehat, Uttar Pradesh 201102, India



Loni Dehat
Uttar Pradesh
India

2021-02-19(Fri) 04:50(pm)



Amari garden (kashi 1 ghadi) khashu Road, Loni Dehat, Uttar Pradesh 201102, India

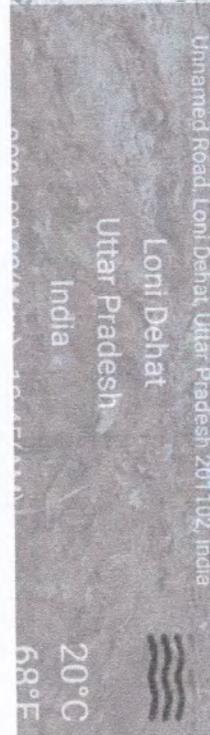


Loni Dehat
Uttar Pradesh
India

2021-02-19(Fri) 04:43(pm)



Unnamed Road, Loni Dehat, Uttar Pradesh 201102, India

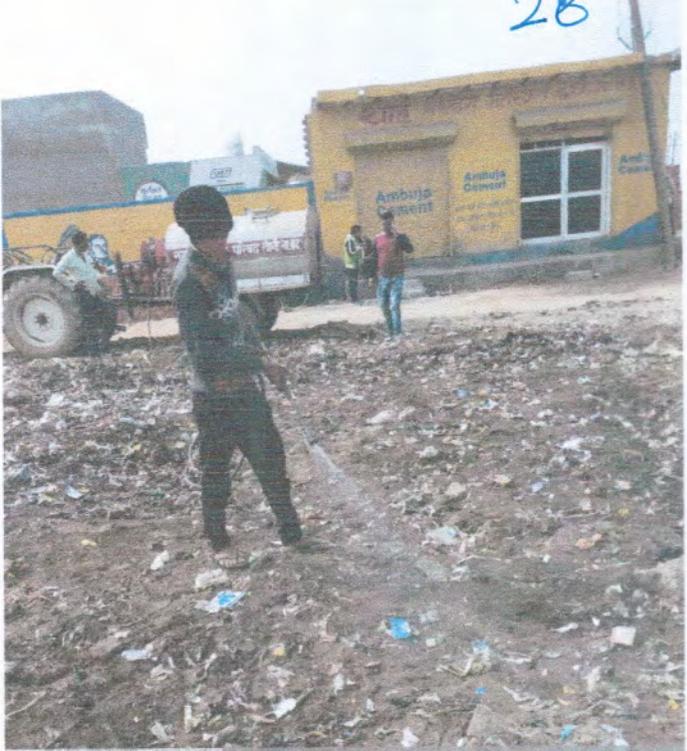


Loni Dehat
Uttar Pradesh
India

20°C
68°F



Unnamed Road, Loni Dehat, Uttar Pradesh 201102, India
Loni Dehat
Uttar Pradesh
India
20°C
68°F
2021-02-22(Mon) 10:40(AM)



Unnamed Road, Loni Dehat, Uttar Pradesh 201102, India
Loni Dehat
Uttar Pradesh
India
20°C
68°F
2021-02-22(Mon) 10:39(AM)



Chirodi Rd, Loni Dehat, Uttar Pradesh 201102, India
Loni Dehat
Uttar Pradesh
India
2021-02-20(Sat) 12:31(pm)



Unnamed Road, Loni Dehat, Uttar Pradesh 201102, India
Loni Dehat
Uttar Pradesh
India
2021-02-20(Sat) 12:31(pm)

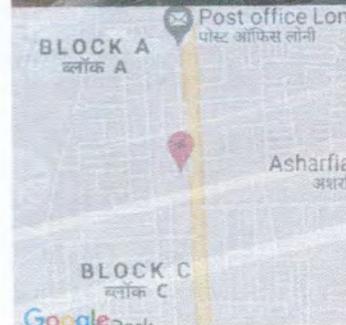


SH 57, Vikas Nagar, Ghaziabad, Uttar Pradesh 201102, India

Ghaziabad
Uttar Pradesh
India

24°C
75°F

2021-02-19(Fri) 02:07(PM)

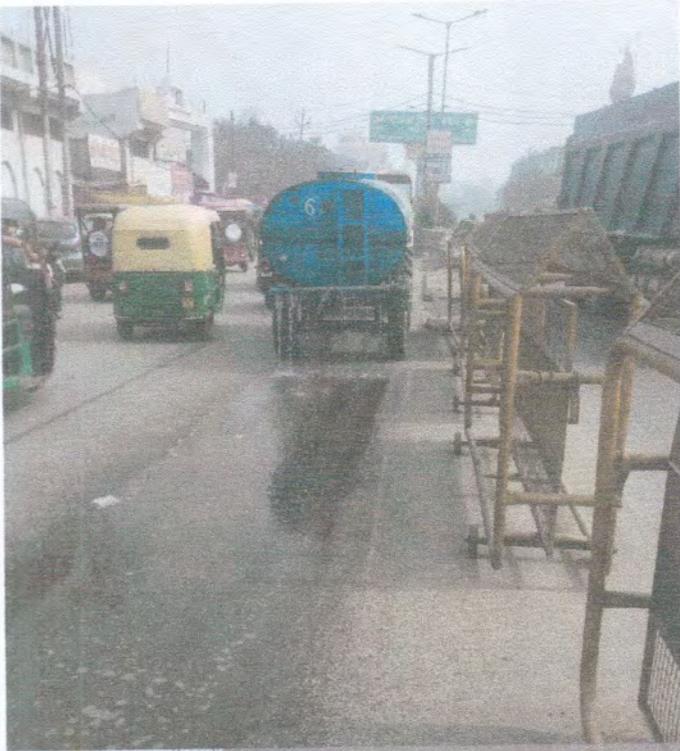


Loni Rd, Indrapuri Colony, Roop Nagar, Ghaziabad, Uttar Pradesh 201102, India

Ghaziabad
Uttar Pradesh
India

19°C
66°F

2021-02-19(Fri) 11:39(AM)



Bismillah
 Ghaziabad
 Uttar Pradesh
 India
 2021-02-19(Fri) 12:08(PM)



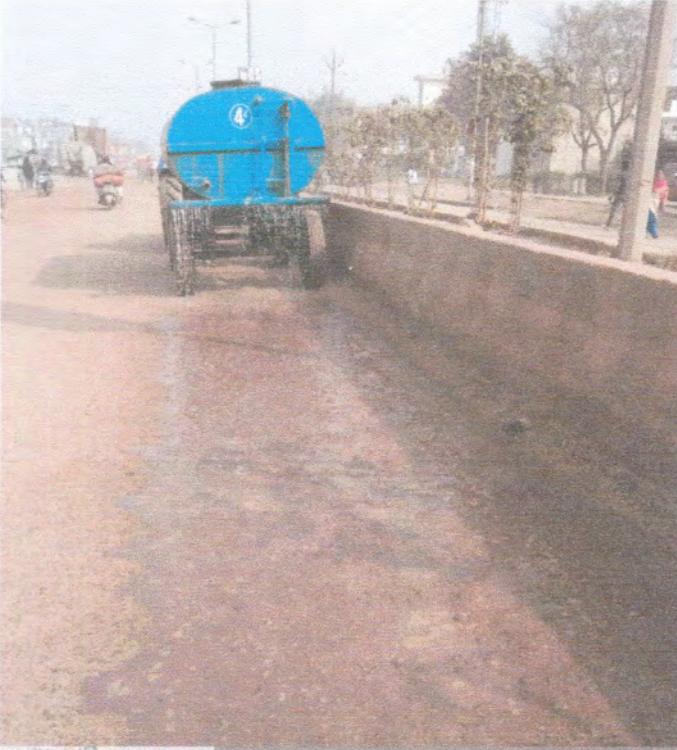
Ghaziabad
 Uttar Pradesh
 India
 17°C
 63°F
 2021-02-19(Fri) 10:07(AM)



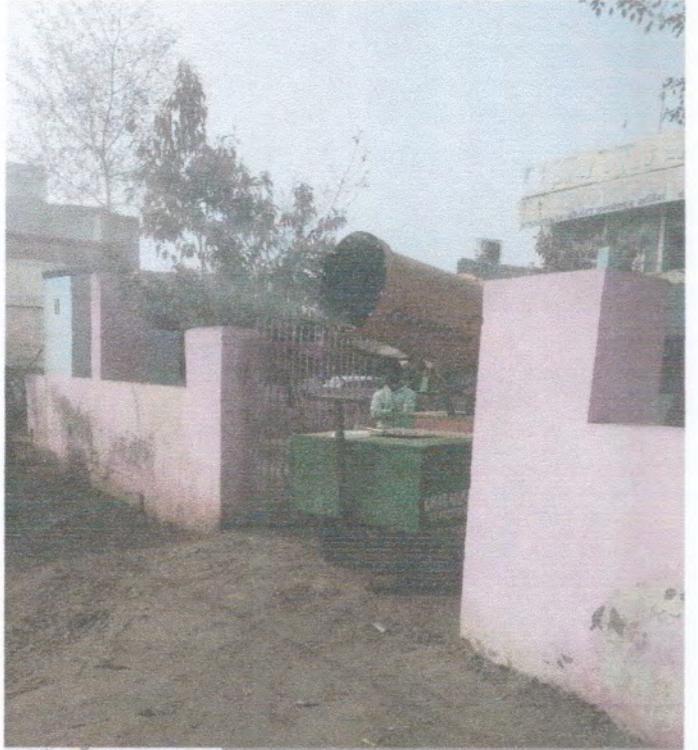
Ghaziabad
 Uttar Pradesh
 India
 18°C
 64°F
 2021-02-22(Mon) 09:39(AM)



	Decimal	DMS
Latitude	28.743485	28°44'36" N
Longitude	77.288026	77°17'16" E
2021-02-22(Mon) 09:45(AM)		



Ghaziabad
Uttar Pradesh
India
18°C
2021-02-22 (Mon) 09:48 (AM)



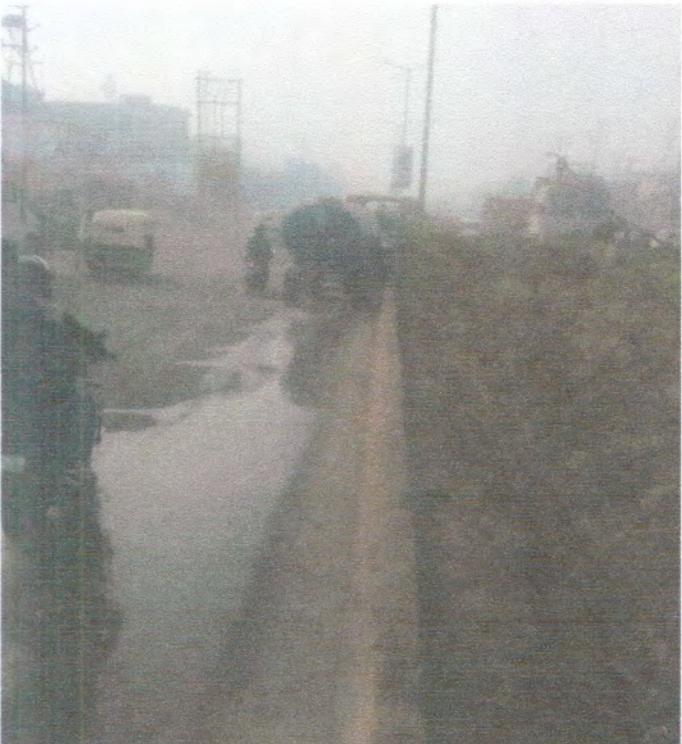
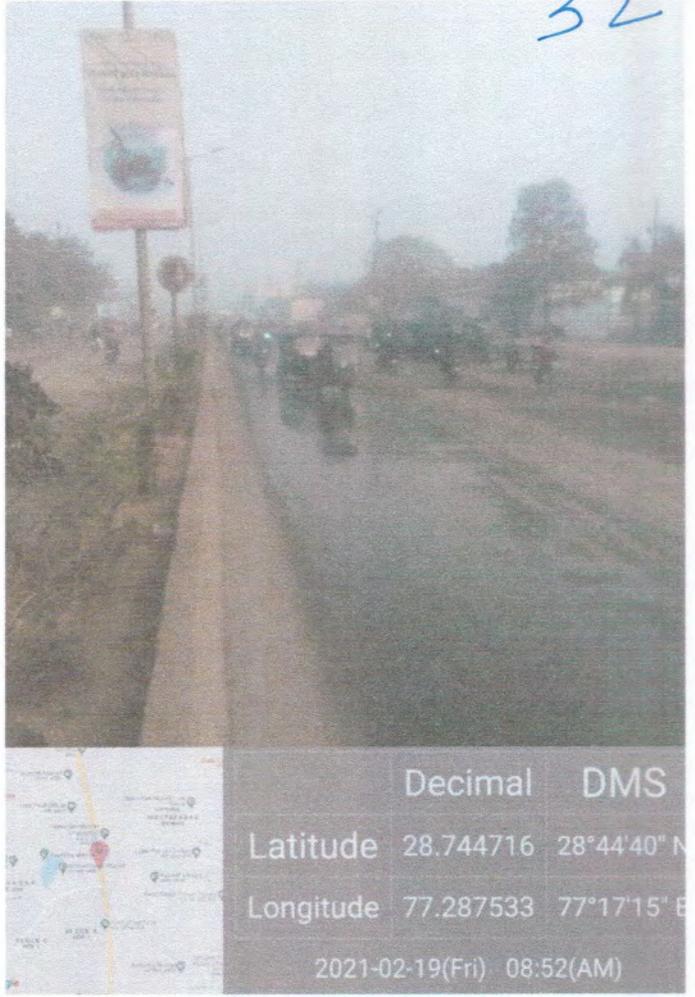
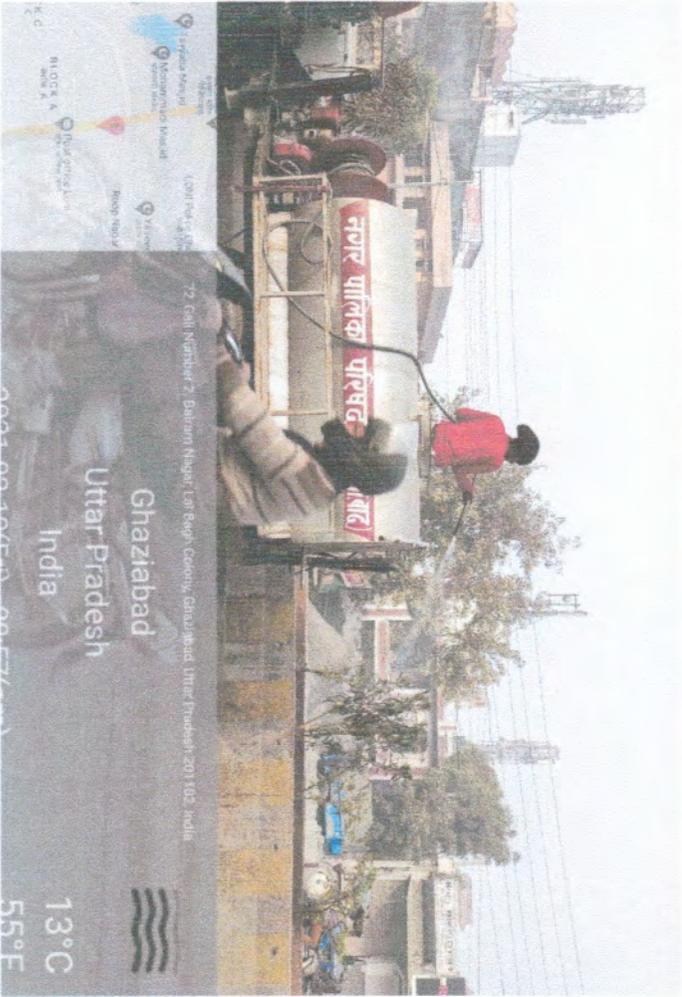
Ghaziabad
Uttar Pradesh
India
2021-02-22 (Mon) 10:03 (AM)



Ghaziabad
Uttar Pradesh
India
13°C
55°F

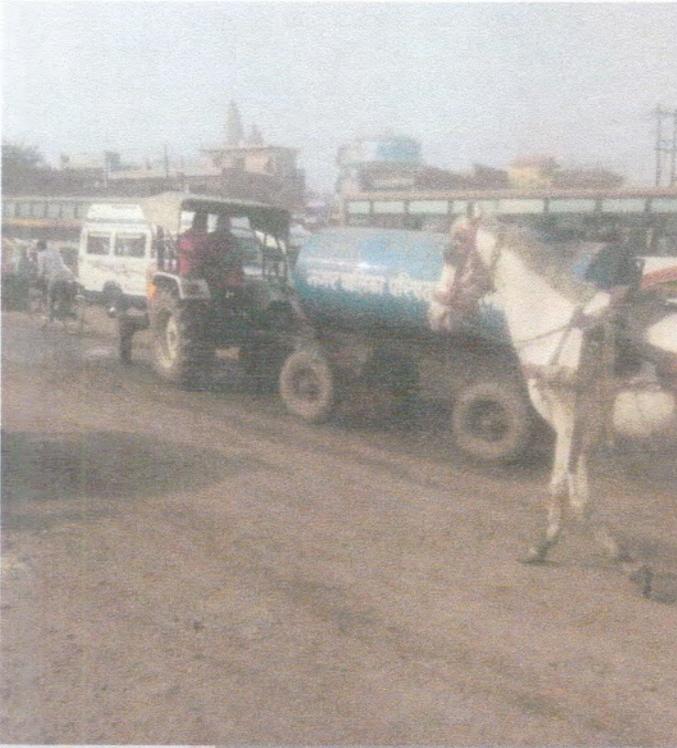


Ghaziabad
Uttar Pradesh
India
13°C
55°F

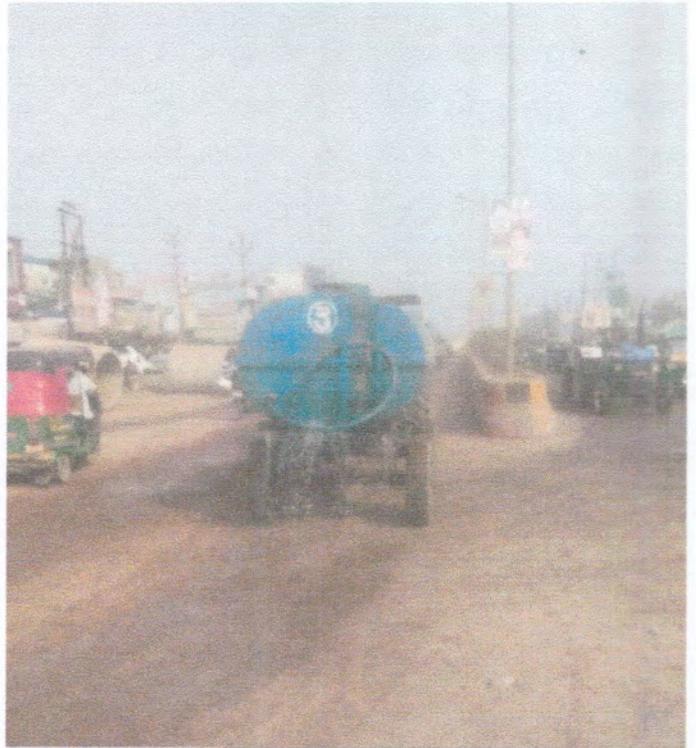


	Decimal	DMS
Latitude	28.744758	28°44'41" N
Longitude	77.28736	77°17'14" E
2021-02-19(Fri) 08:52(AM)		

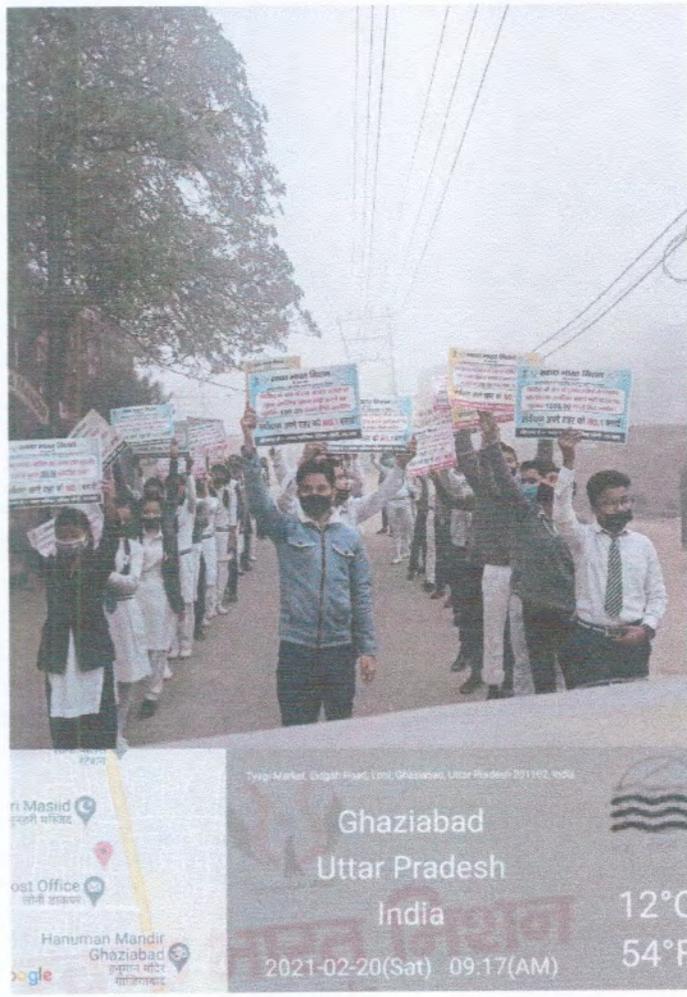
	Decimal	DMS
Latitude	28.743475	28°44'36" N
Longitude	77.287976	77°17'16" E
2021-02-19(Fri) 09:31(AM)		



	Decimal	DMS
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Longitude	77.288031	77°17'16" E
2021-02-22(Mon) 09:45(AM)		

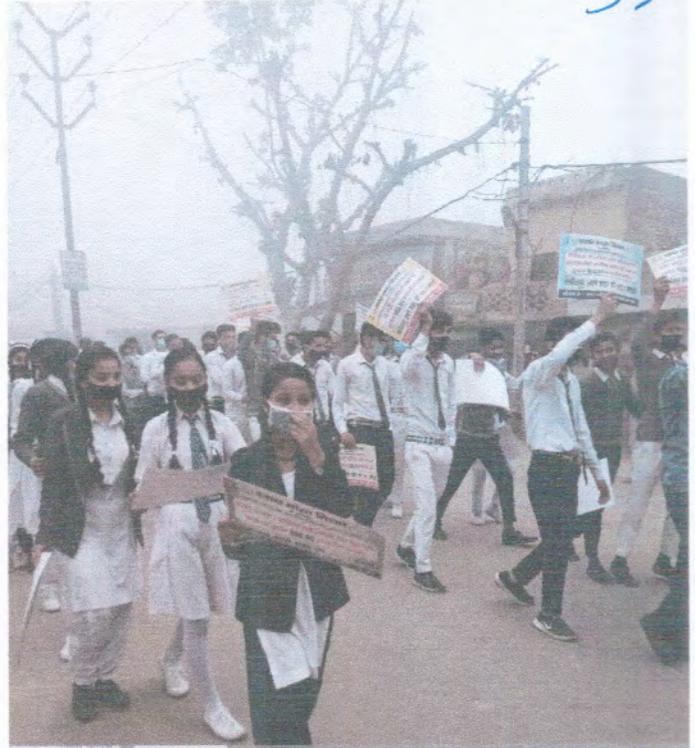


	Decimal	DMS
Latitude	28.743568	28°44'36" N
Longitude	77.287967	77°17'16" E
2021-02-22(Mon) 09:49(AM)		





141, Ashokpura Park, Bhekpuri, Ghaziabad, Uttar Pradesh 201102, India
Ghaziabad
Uttar Pradesh
India
16°C
61°F
2021-02-20(Sat) 09:21(AM)



Eidgah Rd, Ghaziabad, Uttar Pradesh 201102, India
Ghaziabad
Uttar Pradesh
India
12°C
54°F
2021-02-20(Sat) 09:19(AM)



Tyagi Market, Eidgah Road, Lohi, Ghaziabad, Uttar Pradesh 201102, India
Ghaziabad
Uttar Pradesh
India
12°C
54°F
2021-02-20(Sat) 09:18(AM)



Eidgah Rd, Ghaziabad, Uttar Pradesh 201102, India
Ghaziabad
Uttar Pradesh
India
12°C
54°F
2021-02-20(Sat) 09:19(AM)



Latitude: 28.740128
 Longitude: 77.261227
 Elevation: 246.38m
 Accuracy: 1.3m
 Time: 02-20-2021 08:10



Latitude: 28.740128
 Longitude: 77.261227
 Elevation: 246.38m
 Accuracy: 1.3m
 Time: 02-20-2021 08:10



Latitude: 28.74015
 Longitude: 77.26126
 Elevation: 247.68m
 Accuracy: 1.2m
 Time: 02-20-2021 08:09



Latitude: 28.738535
 Longitude: 77.26226
 Elevation: 252.49m
 Accuracy: 1.7m
 Time: 02-20-2021 07:38



Ghaziabad
Uttar Pradesh
India
24°C
75°F
2021-02-20(Sat) 01:56(PM)



Ghaziabad
Uttar Pradesh
India
24°C
75°F
2021-02-20(Sat) 01:53(PM)

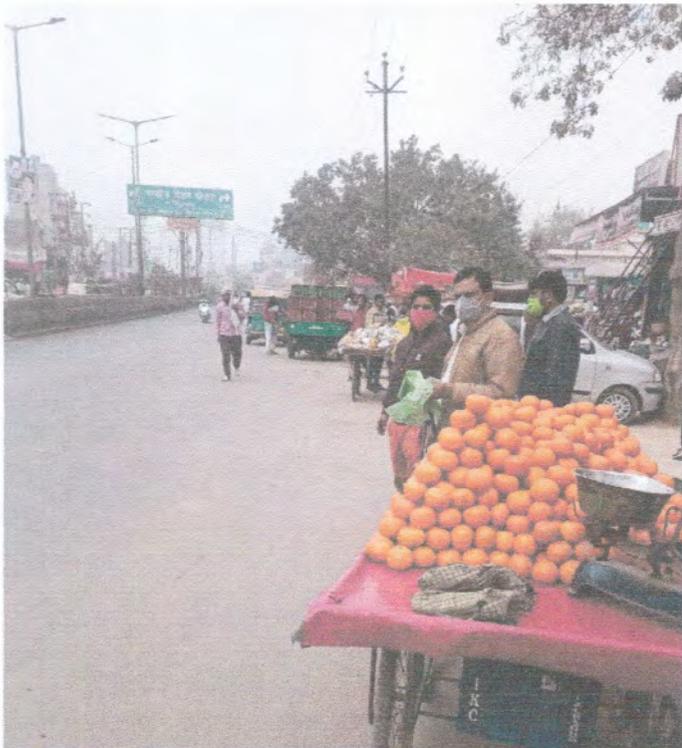


Latitude: 28.74018
Longitude: 77.263148
Elevation: 249.59m
Accuracy: 1.5m
Time: 02-20-2021 07:47

Ghaziabad
Uttar Pradesh
India
12°C
54°F
2021-02-20(Sat) 07:47(AM)



Ghaziabad
Uttar Pradesh
India
12°C
54°F
2021-02-20(Sat) 07:47(AM)

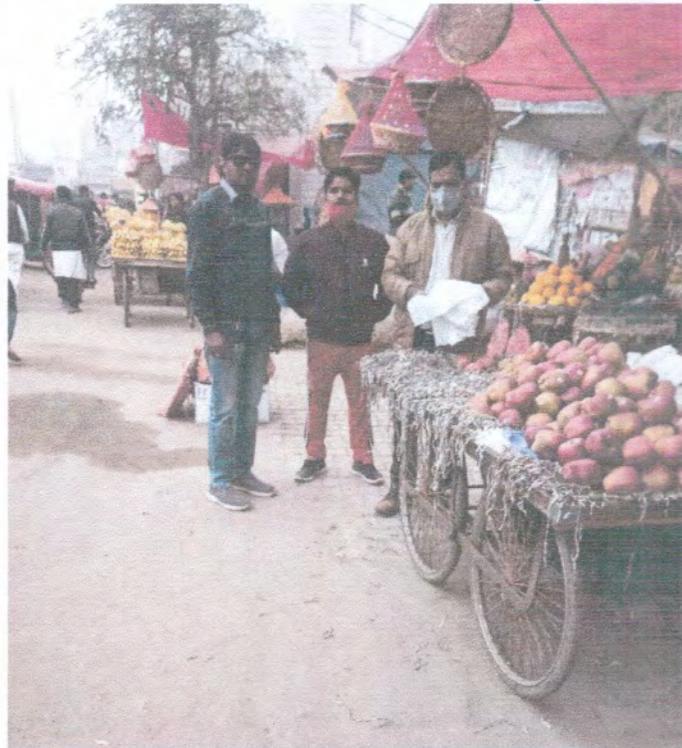


Bismillah M
Main Market Loni, Loni, Ghaziabad Rd, Loni Dehat, Uttar Pradesh 201102, India

Loni Dehat
Uttar Pradesh
India

14°C
57°F

2021-02-20(Sat) 10:43(AM)

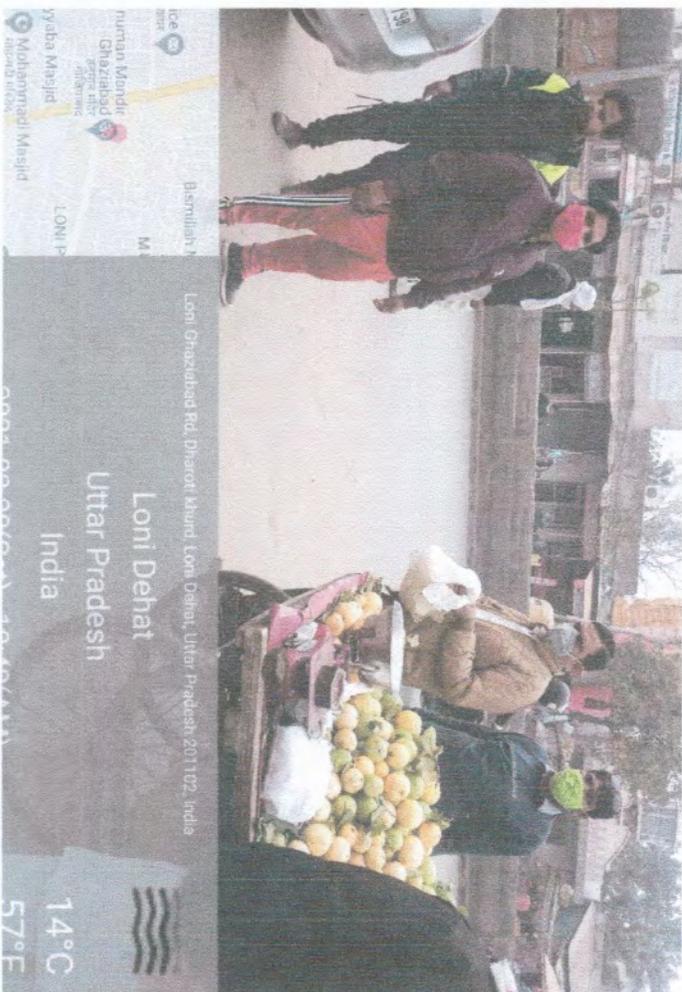


Bismillah M
Loni, Ghaziabad Rd, Dharoi Khurd, Loni, Dehat, Uttar Pradesh 201102, India

Loni Dehat
Uttar Pradesh
India

14°C
57°F

2021-02-20(Sat) 10:38(AM)



Bismillah M
Main Market Loni, Loni, Ghaziabad Rd, Loni Dehat, Uttar Pradesh 201102, India

Loni Dehat
Uttar Pradesh
India

14°C
57°F

2021-02-20(Sat) 10:43(AM)



Bismillah M
Main Market Loni, Loni, Ghaziabad Rd, Loni Dehat, Uttar Pradesh 201102, India

Loni Dehat
Uttar Pradesh
India

14°C
57°F

2021-02-20(Sat) 10:43(AM)



सरकारी गज़ट, उत्तर प्रदेश

उत्तर प्रदेश सरकार द्वारा प्रकाशित

प्रयागराज, शनिवार, 2 मार्च, 2019 ई० (फाल्गुन 11, 1940 शक संवत्)

भाग 8

सरकारी कागज-पत्र, दबाई हुई रूई की गांठों का विवरण-पत्र, जन्म-मरण के आंकड़े, रोगग्रस्त होने वालों और मरने वालों के आंकड़े, फसल और ऋतु सम्बन्धी रिपोर्ट, बाजार-भाव, सूचना, विज्ञापन इत्यादि।

कार्यालय, नगरपालिका परिषद, लोनी, जनपद गाजियाबाद

04 अक्टूबर, 2018 ई०

सं० 691/न०पा०प०/यू०चार्जेज उपविधि/2018-19-नगरपालिका परिषद, लोनी (गाजियाबाद) द्वारा उत्तर प्रदेश नगरपालिका अधिनियम, 1916 की धारा 293, 298(घ) (समाजर्जन), 300 के अन्तर्गत अपनी सीमा में स्थित भवनों से नगरीय ठोस अपशिष्ट प्रबन्धन के अन्तर्गत कूड़ा उठाने हेतु यूजर चार्जेज उपविधि बनायी गयी है, जिसे नगरपालिका परिषद, लोनी की बोर्ड की बैठक दिनांक 09 जुलाई, 2018 के द्वारा सर्वसम्मति से पारित किया गया है, जो कि राजकीय गजट में प्रकाशन की दिनांक से लागू होगी। उक्त उपविधि पर यदि कोई आपत्ति हो तो 15 दिवस के भीतर इस कार्यालय को लिखित रूप में प्राप्त कराये, समय सीमा के बाद प्राप्त आपत्तियों पर विचार नहीं किया जायेगा के सम्बन्ध में "अमर उजाला", दिनांक 25 जुलाई, 2018 के पृष्ठ संख्या 9 एवं दैनिक "युग करवट", गाजियाबाद के पृष्ठ संख्या 7 में दावे आपत्ति प्राप्त करने हेतु सूचना प्रकाशित की गयी थी, जिसके अन्तर्गत इस निकाय को 5 आपत्ति प्राप्त हुई, जिनका बोर्ड की बैठक दिनांक 22 सितम्बर, 2018 में आपत्तियों का निस्तारण किया जा चुका है एवं "स्वच्छ भारत मिशन" के अन्तर्गत-यूजर चार्जेज मदों का समायोजन किया गया है, फलस्वरूप इस उपविधि को सरकारी गजट में प्रकाशित किया जाता है, यह गजट में प्रकाशित होने की दिनांक से प्रवृत्त होगी।

प्रस्तावित यूजर चार्जेज उपविधि 2018

- (1) यह उपविधि नगरपालिका परिषद, लोनी (गाजियाबाद), यूजर चार्जेज उपविधि, 2018 कही जायेगी।
- (2) यह नगरपालिका परिषद, लोनी, जनपद गाजियाबाद की सीमा में लागू होगी।
- (3) यह उपविधि सरकारी गजट में प्रकाशन की तिथि से प्रवृत्त होगी।

2-परिभाषाये-(क) "नगरपालिका परिषद" नगरपालिका परिषद का तात्पर्य नगरपालिका परिषद, लोनी (गाजियाबाद) से है।

(ख) "यूजर चार्जेज क्षेत्र" यूजर चार्जेज क्षेत्र से तात्पर्य नगरपालिका परिषद, लोनी की सीमा से है व भविष्य में विस्तारण के फलस्वरूप संशोधित सीमाये इसमें सम्मिलित मानी जायेगी।

3-"अधिशाली अधिकारी" अधिशाली अधिकारी से तात्पर्य नगरपालिका परिषद, लोनी (गाजियाबाद) से है।

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4- "प्राधिकृत अधिकारी" प्राधिकृत अधिकारी से तात्पर्य नगरपालिका परिषद लोनी, (गजियाबाद) के अधिकाधिकारियों से है जिसे अधिशासी अधिकारी समय-समय पर इन उपविधियों के अन्तर्गत आवश्यक कार्यवाही करने हेतु अधिकृत करे।

5- "यूजर चार्ज शुल्क" यूजर चार्ज शुल्क का तात्पर्य उस चार्ज है, जो नगरपालिका परिषद, लोनी की सीमा में अधिशासी अधिकारी अथवा प्राधिकृत अधिकारी की अनुमति के अन्तर्गत नगरपालिका परिषद, लोनी की किन्हीं सेवाओं/संसाधनों के प्रयोग के बदले वसूल किया जायेगा।

6- यूजर चार्ज इस शुल्क उपविधि के नियम 12 के अन्तर्गत दर्शायी गयी तालिका में उल्लिखित दरों के अनुसार वसूल किया जायेगा।

7- यूजर चार्ज नगरपालिका परिषद, लोनी के कर्मचारी या इस कार्य हेतु निर्धारित एजेन्सी द्वारा वसूल किया जायेगा। बिना रसीद कोई शुल्क प्राप्त नहीं किया जायेगा। रसीद में दिनांक, मास व वर्ष एवं अवधि का स्पष्ट उल्लेख होगा। शुल्क भुगतानकर्ता का यह कर्तव्य होगा कि वह रसीद को अपने पास सुरक्षित रखे और नगरपालिका परिषद, लोनी के पदाधिकारियों एवं अधिकार प्राप्त कर्मचारियों के मांगने पर तुरन्त प्रस्तुत करे, ऐसे अधिकारी निरीक्षण के उपरान्त रसीद वापस कर देंगे। पालिका परिषद के कर्मचारियों द्वारा लिया गया शुल्क अपने कार्य दिवस में प्रत्येक दशा में नगरपालिका परिषद, लोनी में जमा किया जायेगा जिसकी चेकिंग समय-समय पर अधिशासी अधिकारी/उनके द्वारा नामित अधिकारी अथवा लेखाकार द्वारा किया जाया करेगी।

8- पालिका प्रत्येक कालोनी में कंटेनर उपलब्ध करायेगी।

9- भवन स्वामी अपने भवन का कूड़ा कंटेनर में डालेगा।

10- यूजर चार्ज आवासीय/अनावासीय भवनों के परिसर का कंटेनर से कूड़ा उठाने की व्यवस्था के लिये वसूल किया जायेगा।

11- यूजर चार्ज भुगतान न करने की दशा में अधिशासी अधिकारी या उनके प्राधिकृत अधिकारी को इन उपविधियों में वर्णित की गयी दरों के अनुसार देय धनराशि के अतिरिक्त उसका 20 गुना तक शमन शुल्क (कम्पाउन्डिंग फीस) वसूल करने का अधिकार होगा।

12- वह वरिष्ठ नागरिक जो स्वयं के घर में आवासित हों एवं शारीरिक अथवा मानसिक रूप में अस्वस्थ हों एवं उनके साथ वृद्ध पत्नी के अतिरिक्त अन्य कोई परिवारीजन अथवा अन्य सहायक आवासित न हो उनको यूजर चार्ज से मुक्त रखा जायेगा, परन्तु ऐसे वरिष्ठ नागरिक को नगरपालिका परिषद, लोनी से इस सम्बन्ध में प्रमाण-पत्र प्राप्त करना होगा तथा प्रतिवर्ष उसका नवीनीकरण कराना होगा। नगर में जिस परिवार की आर्थिक स्थिति दयनीय होगी उसका प्रार्थना-पत्र प्राप्त होने पर वसूली/निःशुल्क करने हेतु पालिका बोर्ड को निर्णय करने का अधिकार होगा।

13- नगरपालिका परिषद, लोनी की सेवाओं/संशोधनों के प्रयोग के लिये निर्धारित यूजर चार्ज।

आवासीय/अनावासीय भवनों के परिसर का कूड़ा उठाने की प्रस्तावित दरें

आवासीय	विवरण	दर प्रतिमाह
1	2	3
		रु0
श्रेणी 'क'	गृहकर से छूट वाले परिवार	15.00
श्रेणी 'ख'	आवासीय इकाई से डोर-टू-डोर कूड़ा कलेक्ट करने हेतु चार्ज	20.00
श्रेणी 'ग'	हाउसिंग सोसाईटी, अपार्टमेन्ट प्रति प्लैट	40.00
श्रेणी 'घ'	यात्री धर्मशालायें	30.00
अनावासीय/व्यवसायिक-		
श्रेणी 'क'	200 वर्ग फीट क्षेत्रफल तक की दुकान	30.00
श्रेणी 'ख'	200 वर्ग फीट क्षेत्रफल से अधिक की दुकान	50.00
श्रेणी 'ग'	पब्लिक स्कूल तथा कोचिंग सेन्टर 100 छात्र एवं छात्रायें तक	100.00
	पब्लिक स्कूल तथा कोचिंग सेन्टर 101 से 500 छात्र एवं छात्रायें तक	200.00
	पब्लिक स्कूल तथा कोचिंग सेन्टर 501 से ज्यादा छात्र एवं छात्रायें तक	500.00

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41

1	2	3
		रु०
श्रेणी 'घ'	इंजीनियरिंग कालेज, मेडिकल कालेज, मैनेजमेन्ट कालेज एवं प्राइवेट, स्नातक/स्नातकोत्तर कालेज, सेन्टर शापिंग कम आफिस काम्पलेक्स, प्राइवेट शिक्षा संस्थाओं के हास्टल	500.00 प्रतिमाह
श्रेणी 'ड'	बैंक कार्यालय, एन0आई0सी0 कार्यालय आदि एवं गैरस्ट हाउस तथा होटल 10 कमरों तक	300.00 प्रतिमाह
श्रेणी 'च'	मैरिज होम, माल्स, बैंक्विट हाल, क्लब, सिनेमा हाल, रेस्टारेन्ट होटल 10 कमरों से अधिक	1,000.00 प्रतिमाह
श्रेणी 'छ'	सामुदायिक स्वास्थ्य केन्द्र/सरकारी अस्पताल	500.00 प्रतिमाह
श्रेणी 'ज'	प्राइवेट हारस्पिटल, नर्सिंग होम, क्लीनिक आदि (20 बेड तक)	500.00 प्रतिमाह
श्रेणी 'झ'	प्राइवेट हारस्पिटल, नर्सिंग होम (20 बेड से अधिक)	1,000.00 प्रतिमाह
श्रेणी 'ञ'	पैथोलोजी लैब	200.00 प्रतिमाह
श्रेणी 'ट'	क्लीनिक	150.00 प्रतिमाह
श्रेणी 'ठ'	अन्य सरकारी कार्यालय	100.00 प्रतिमाह
श्रेणी 'ड'	दवाइयों की दुकान, मेडिकल स्टोर आदि	200.00 प्रतिमाह
श्रेणी 'ढ'	रिटेल चैन्स (जैसे-बिग बाजार, विशाल, गैट्रो बाजार आदि)	1,000.00 प्रतिमाह
श्रेणी 'ण'	रोड साईट वेन्डर (वेन्डर जोन सहित)	2.00 प्रतिदिन
श्रेणी 'त'	रोड साईट फास्ट फूड व चाट हाउस आदि	5.00 प्रतिदिन
श्रेणी 'थ'	गोदाम एवं वेयरहाऊस 1000 वर्ग फीट	500.00 प्रतिमाह
श्रेणी 'द'	गोदाम एवं वेयरहाऊस 1001 वर्ग फीट से 5000 वर्ग फीट तक	1,000.00 प्रतिमाह
श्रेणी 'ध'	शराब की दुकान	500.00 प्रतिमाह
श्रेणी 'न'	हाट, मार्केट, साप्ताहिक बाजार	5.00 प्रतिदिन प्रति स्टाल
श्रेणी 'प'	शोरूम, सर्विस सेन्टर व छोटे गैराज	200.00 प्रतिमाह
श्रेणी 'फ'	प्रदर्शनी ग्राउण्ड, मेला, शादी ग्राउण्ड, प्राइवेट सफाई कार्य हेतु	500.00 प्रतिदिन
श्रेणी 'ब'	लघु उद्योग (Small Industry) 1000 वर्ग फीट तक	250.00 प्रतिमाह
श्रेणी 'भ'	उद्योग (Industry) 1000 वर्ग फीट से अधिक	500.00 प्रतिमाह
श्रेणी 'म'	प्रिंटिंग प्रेस	100.00 प्रतिमाह
श्रेणी 'य'	पेट्रोल पम्प	200.00 प्रतिमाह
श्रेणी 'र'	ऐसे भवन जिनमें पालतू पशु (यथा भैंस, गाय, भेड़, बकरी, सुअर आदि) पाल रखे हों।	100.00 प्रतिमाह निर्धारित शुल्क के अतिरिक्त देय होगा।

2- "स्वच्छ भारत मिशन" के अन्तर्गत यूजर चार्जेज की सम्मिलित दरों का विवरण-

"स्वच्छ भारत मिशन" के अन्तर्गत घरों एवं प्रतिष्ठानों की दरें निम्नवत् हैं

क्र०सं०	ग्राहक की श्रेणी	दर
1	2	3
		रु०
1	50 वर्ग मीटर तक निर्मित भवन	15.00
2	50 वर्ग मीटर से 300 मीटर तक निर्मित भवन	50.00
3	300 मीटर से ऊपर निर्मित भवन	100.00
4	वाणिज्यिक प्रतिष्ठानां, दुकानों, खाने की जगह (ढाबा/मिठी दुकाने/काफी हाउस आदि)	200.00

1	2	3
		500
5	अतिथि गृह	500.00
6	छात्रावास	400.00
7	होटल रेस्टोरेन्ट (अनस्टार्ट)	500.00
8	होटल (3 सितारा तक)	1,000.00
9	होटल (3 सितारा से अधिक)	2,000.00
10	वाणिज्यिक दफ्तर, सरकारी दफ्तर, बैंक, बीमा दफ्तर, कोचिंग कक्षाएँ, शिक्षा संस्थान आदि	500.00
11	क्लीनिक, औषधालय, प्रयोगशालाओं (50 बिस्तर तक)	1,500.00
12	क्लीनिक, औषधालय, प्रयोगशालाओं (50 बिस्तर से ऊपर)	3,000.00
13	छोटे और कुटीर उद्योग कार्यशालायें (केवल गैर खतरनाक) प्रतिदिन 10 किलो अपशिष्ट	500.00
14	गोदामों, ढंडे भंडारण (केवल गैर खतरनाक) अपशिष्ट	1,000.00
15	शादी के हाल, त्योहार हाल, प्रदर्शनी हाल और मेले 3000 वर्ग मीटर तक	1,500.00
16	शादी के हाल, त्योहार हाल, प्रदर्शनी हाल और मेले 300 वर्ग मीटर से ऊपर	4,000.00
17	अन्य स्थानों को ऊपर के रूप में चिन्हित नहीं किया गया है।	शहरी निकाय द्वारा मूल्यांकन के रूप में

स्वच्छ भारत मिशन के अन्तर्गत सड़कों, गलियों एवं सार्वजनिक स्थलों पर जुर्माना का विवरण--

क्र० सं०	नियम/उपनियम नं०	उपखण्ड/नियम का वर्णन/उपनियम	जुर्माना
1	2	3	4
			रु०
1	नियम/उपनियम नं०-4.1, No. 4.1 to 4.4	कचरा, बाधा उत्पन्न करना और स्वच्छ आंगन उल्लंघन सड़कों/गलियों में कूड़ा-कचरा करने पर	200.00
2	No. 4.5 Creating Nuisance	थूकने पर	100.00
3		नहाने पर	100.00
4		पेशाब करने पर	200.00
5		शौच करने पर	200.00
6		जानवरों/पक्षियों गैर निर्दिष्ट स्थानीय निकाय में खिलाने पर	200.00
7		बर्तन/कपड़े/अन्य पदार्थों को धोने पर	100.00
8	नियम/उपनियम नं०-5, No. 5.1 and 5.2	अलगाव, भंडारण वितरण और संग्रह उल्लंघन अपशिष्ट को वितरित करने के लिए जो पृथक् नहीं है और अलग-अलग डिब्बे में संग्रहीत नहीं है।	
		(अ) व्यक्तिगत	100.00
		(ब) थोक जनरेट	500.00

1	2	3	4
			रु0
9	No. 5.3	निर्दिष्ट के रूप में एक अलग तरीके से जैव अपघटन योग्य अपशिष्ट प्रदान नहीं करने पर	100.00
10	No. 5.7	निर्दिष्ट के रूप में पृथक् तरीके से निर्माण और विध्वंस अपशिष्ट को संग्रहीत और वितरित नहीं करने पर	1,500.00
11	No. 5.8	निर्दिष्ट के रूप में एक अलग तरीके से शुष्क अपशिष्ट प्रदान नहीं पर	100.00
12	No. 5.9	निर्दिष्ट के रूप में बगीचे अपशिष्ट और वृक्ष ट्रिमिंग वितरित नहीं करने पर	100.00
13	No. 5.10	अपशिष्ट जलाने पर	200.00
	नियम/उपनियम नं0-7.	विशिष्ट श्रेणियां/स्थितियां	
14	No. 7.2	एक निर्दिष्ट के रूप में अलग-अलग तरीके से मछली, कुक्कुट और मांस अपशिष्ट (गैर-घरेलू) नहीं पहुंचाने पर	300.00
15	No. 7.3	एक विक्रेता/फेरीवाला बिना कंटेनर/कचरा टोकरी होने पर	300.00
		(अ) एक विक्रेता/फेरीवाला के लिए जो निर्दिष्ट के रूप में एक अलग तरीके से अपशिष्ट प्रदान नहीं करने पर	300.00
16	No. 7.4	घर गली को साफ न रखने पर	200.00
17	No. 7.5	पालतू जानवर/स्वामित्व वाले जानवर द्वारा कूड़ा/शौच करने पर	500.00
18	No. 7.6	सार्वजनिक सभा/घटना के बाद 4 घंटे के भीतर सफाई नहीं करने पर	सफाई जमा जब

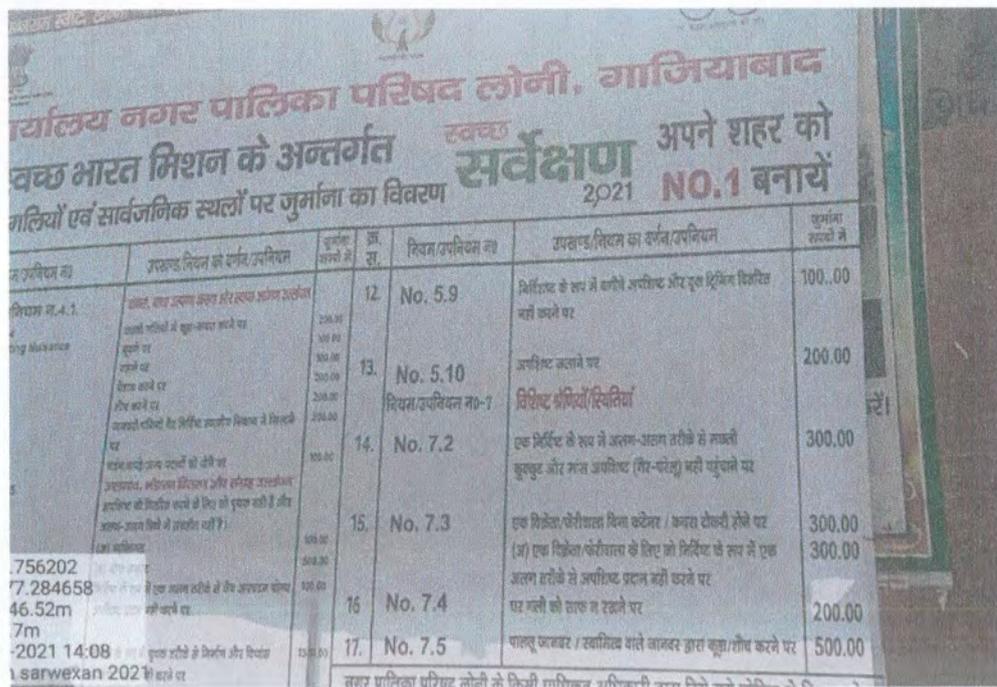
शास्ति

उ0प्र0 नगरपालिका अधिनियम, 1916 की धारा 299(1) में प्रदत्त अधिकारों का प्रयोग करते हुये नगरपालिका परिषद, लोनी निश्चय करती है, कि उपविधि के किसी भी नियम का उल्लंघन करना दण्डनीय अपराध होगा, जो रुपये 5000.00 (पांच हजार रुपये मात्र) तक हो सकता है और निरन्तर बने रहने की दशा में अतिरिक्त अर्थदण्ड देय होगा, जो सर्वप्रथम दोष सिद्धि के दिनांक या अधिशासी अधिकारी अथवा नगरपालिका परिषद, लोनी के किसी प्राधिकृत आधिकारी द्वारा दिये गये नोटिस के दिनांक से प्रत्येक दिवस के लिये जिसके बारे में सिद्ध हो जाये कि जिसमें अपराधी अपराध करता रहा है रुपये 25.00 (पच्चीस रुपये मात्र) प्रति दिन अर्थ दण्ड लिया जायेगा।

रंजीता धामा,
अध्यक्ष,
नगरपालिका परिषद, लोनी,
गाजियाबाद।



Latitude: 28.767754
 Longitude: 77.281974
 Elevation: 219.1m
 Accuracy: 17.2m
 Time: 02-22-2021 13:37



Latitude: 28.757234
 Longitude: 77.278948
 Elevation: 210.73m
 Accuracy: 93.3m
 Time: 02-22-2021 13:20

PROOF OF SERVICE FOR THE STATUS REPORT

TO:-

Served Via E-mail.

1. Advocate Sunita Yadav for Applicant
2. Advocate Priyanka Swami for state of U.P
3. Advocate Pradeep Mishra for U.P.P.C.B
4. Advocate Rajkumar for C.P.C.B



CHAUDHARY SANJEEV KUMAR
En. No. D-1627/12 Advocate
Chamber No. 365
Patiala House Courts, New Delhi-110001
Mobile No. 9312882561



46

IN THE COURT OF NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

Suit / Appeal No. O.A- 209 OF 2019 JURISDICTION of 201

In re :- M. FATMI Plaintiff (s) or Petitioner(s)
Appellant(s) or Complainant(s)

VERSUS

DISTRICT MAGISTRATE GHAZIABAD PORS. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these present shall come that I/ We SHALINI GUPTA,
EXECUTIVE OFFICER, NAGAR PALIKA PARISHAD, LONI, DISTT- GHAZIABAD

The above named RESPONDENT NO- 2 do hereby appoint
SANJEEV CHAUDHARY (D/1627/12),
D-21, LGF, JANGPURA EXTENSION, NEW DELHI-14,
P- 011-40158315 M- 9312882561
EMAIL- sanjeev'chaudhary11@yahoo.com

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him/them:-

To act, appear and
the same may be tried or
payment of fees separate
To sign file, verify
review, revision, withdraw
deemed necessary or pro
fees for each stage.



in this court or in any other Court in which
Court including High court subject to
cross-objections or petitions for executions
or affidavits or other documents as may be
case in all its stages subject to payment of

To file and take b
To withdraw or c
that may arise touching c
To take executio
To deposit, draw
other acts and things which
prosecution on the said case.



deny the documents or opposite party.
nit to arbitration any differences or disputes
and case.
case and grant receipts hereof and to do all
for the progress and in the course of the

To appoint and instr
authority hereby conferr
of attorney on our behalf
And I/ We the un
or his substitute in the ma
And I/We undert



er authorizing him to exercise the power and
he may think fit to do so and to sign the power
fy and confirm all acts done by the Advocate
by me/us to all intents and purpose.
er duly authorised agent would appear in court and all
hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible
for the result of the said case. The adjournment costs whenever ordered by the court shall be of the
Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee
agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the
prosecution of the said case until the same is paid up. The fee settle is only for the above case and
above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the
same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be
paid again by me/us

IN WITNESS WHERE OF I /We do hereunto set my/our hand to these presents the
contents of which have been understood by me/us on this 23/07/2020 day
Of.....201

Accepted subject to the terms of the fees
Advocate Sanjeev **CHAUDHARY SANJEEV KUMAR**
Chamber No. 365
House Courts, New Delhi-110001
Mobile No. 9312882561

Client
Identify the Signature/Thumb Impression of the Client
Who has signed in my presence